



2026:AHC:45193

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3066 of 2026

Shri Narayan

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Shukla, Sarita Jhingan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Anil Kumar Shukla, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he is posted as Class-IV employee in Forest Department since 2001, however, he claims regularization in terms of the provisions contained under Uttar Pradesh (Outside the Purview of Uttar Pradesh Public Service Commission) Regularization of Daily Wages, Work Charges and Contract Basis Employees Working on Group 'D' Posts Rules 2016.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs examination at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)